

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
HYDERABAD

OA No. 1080/92

Date of judgement: 24-2-93.

Between

Smt. J. Shakuntala : Applicant

And

1. The Director General,
Doordarshan,
Mandi House, Copernicus Marg,
New Delhi-110001.

2. The Director General,
All India Radio,
Akashavani Bhavan,
Parliament Street,
New Delhi-110 001.

3. The Director
Doordarshan Kendra,
Ramanthapur, Hyderabad.

4. The Station Manager/Director,
All India Radio,
Warangal, A.P.

5. Shri B. Venkata Rao,
Producer Grade-II,
Doordarshan Kendra, Ramanthapur,
Hyderabad.

: Respondents

COUNSEL FOR THE APPLICANT

: Shri Y. Suryanarayana

COUNSEL FOR THE RESPONDENTS NO. 1-4

: Shri N.V. Ramana

Counsel for the Respondent No. 5: Mr. P. Venkateswarlu

CORAM

Hon'ble Shri Justice V. Neeladri Rao, Vice-Chairman.

(Judgement of the single bench delivered by Shri
Justice V. Neeladri Rao, Vice-Chairman)

Vide proceedings dated 17-9-92/23-11-92 of
the Director-General, Doordarshan Kendra, New Delhi
(Respondent 1), the applicant on transfer from A.I.R.
to Doordarshan was posted at Doordarshan Kendra, Hyderabad
in the same capacity. It is submitted for the applicant

that she was relieved in the office of Station Manager, A.I.R., Warangal (Respondent 4) on 3-12-92 and she reported for duty on 4-12-92 at Doordarshan Kendra, Hyderabad (Respondent 3) and she was permitted to join on the same day. But it is her case that from 5-12-92 she was not allowed to function in Doordarshan Kendra, Hyderabad on the ground that there was no vacancy of Programme Executive/Producer Gr.II in which she could be accommodated. Then this OA was filed on 14-12-92 praying for a direction to Respondent 3 to give effect to the order dated 17-9-92/23-11-92 of Respondent 1. By Interim order dated 23-12-93 of this Tribunal, it is stated that Respondent 3 allowed the applicant to perform the duties in Doordarshan Kendra, Hyderabad.

The learned counsel for the respondents, on the basis of letter No. C-17011/8p 92-S-III dated 5-2-93 addressed to Respondent 3, submitted that there was no need to file any counter as the applicant was allowed to join duty at Doordarshan Kendra, Hyderabad. But the learned counsel for the applicant submitted that she was not paid salary for the period from the date she was relieved in the office of Respondent 4 till she was allowed to discharge the duties as per the Interim order of this Tribunal.

As the applicant reported for duty even before the expiry of the joining time and as she was permitted to discharge the duties on 4-12-92 and as the main relief claimed in this OA is not opposed, it had to be held that the period from which she was relieved in the office of Respondent 3 till the date she was permitted to discharge the duties as per the Interim order of this Tribunal had to be treated as on duty and she is ^{for all further} ~~is~~ ^{is} ~~was~~

paid
to be given the total emoluments for the said period.

The OA is ordered accordingly with no costs.

AN
(V. Neeladri Rao)
Vice-Chairman

(Dictated in the open court)

Dated 24th February, 1993

NS

24/2/93
Deputy Registrar (J)

To

1. The Director General, Doordarshan, Mandi House, Copernicus Marg, New Delhi-1.
2. The Director General, All India Radio, Akashavani Bhavan, Parliament Street, New Delhi-1.
3. The Director, Doordarshan Kendra, Ramantapur, Hyderabad.
4. The Station Manager/Director, All India Radio, Warangal, A.P.
5. One copy to Mr. Y. Suryanarayana, Advocate, CAT Hyd.
6. One copy to Mr. N. V. Ramana, Addl. CGSC. CAT. Hyd.
7. One ~~spare~~ copy to Mr. ~~Varanasi Venkateswaran~~, Advocate, H.NO. 5-9-22/4, Adyar Nagar, Hyderabad.
8. One ~~spare~~ copy.
pvm

*2nd copy
Date
17-3-1993*

TEMPED BY

CHECKED BY

COMPARED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR. V. NEELADRI RAO : V.C.

AND

THE HON'BLE MR. R. BALASUBRAMANIAN : M(A)

AND

THE HON'BLE MR. CHANDRA SEKHAR REDDY
: MEMBER (J)

AND

THE HON'BLE MR.

DATED: 26-2-1993

ORDER/JUDGMENT:

R.P./C.P/M.A. No.

in

M.A. No. 1080/92

T.A. No.

(W.P. No.)

Admitted and Interim directions
issued.

Allowed

Disposed of with directions.

Dismissed as withdrawn

Dismissed

Dismissed for default

Rejected/Ordered

No order as to costs.

pvm

